

(c) Permission to set up Community Radio Stations (CRS) is granted to Not-for-Profit organizations like Educational Institutions, Registered Societies/NGOs and Krishi Vigyan Kendras etc., subject to fulfillment of conditions laid down in the Policy Guidelines for setting up of Community Radio Stations in India. These guidelines are available at Ministry's website, www.mib.nic.in. Eligible organizations from any region/part of the country can apply for permission to set up CRS.

The Ministry has been encouraging enhancement of reach of CRS in all regions/districts of the country. Towards this, awareness workshops are being organized by this Ministry to sensitize people about the CRS policy and create awareness amongst aspiring applicants about issues relating to setting up, operation and maintenance of Community Radios. So far 63 awareness workshops have been organised across the country since 2007. Out of them two awareness workshops have been organized in Karnataka at Bengaluru and Budhikote.

Use of unregulated and un-certified medical devices

*101. SHRI AHMED PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that a large number of medical devices being used in the country are not regulated or certified by Government;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the list of medical devices being regulated or certified by Government and the list of medical devices being used in this sector, both imported and indigenous?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) In terms of Section 3(b) of the Drugs and Cosmetics Act, 1940, drugs include such medical devices intended for internal or external use in the diagnosis, treatment, mitigation or prevention of disease or disorder in human beings or animals, as may be specified from time to time by the Central Government by notification in the Official Gazette, after consultation with the Drugs Technical Advisory Board. So far, 14 categories of medical devices have been notified under the said provision and are being regulated as drugs.

(c) While a list of medical devices being used in the country is not maintained by the Government, the following categories of medical devices are being regulated in accordance with the provisions of Drugs and Cosmetics Act, 1940 and Rules made thereunder:

1. Disposable Hypodermic Syringes

2. Disposable Hypodermic Needles
3. Disposable Perfusion Sets
4. In Vitro Diagnostic Devices for HIV, HBsAg and HCV
5. Cardiac Stents
6. Drug Eluting Stents
7. Catheters
8. Intra Ocular Lenses
9. I.V. Cannulae
10. Bone Cements
11. Heart Valves
12. Scalp Vein Set
13. Orthopedic Implants
14. Internal Prosthetic Replacements

Government spending on advertisements

*102. SHRI SHANTARAM NAIK : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total amount spent by Government on advertisements through print media, electronic media, hoardings and other forms of media along with the details thereof, department-wise; and

(b) whether any study or assessment has been made to ascertain usefulness or benefits derived from such advertisements?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): (a) The total amount spent on advertisements released through Directorate of Advertising and Visual Publicity (DAVP), the nodal agency for release of Government advertisements on behalf of various Central Government Ministries/Departments, Attached and Subordinate Offices etc., during the last financial year (2014-15) and the media-wise details are as under: